having an Industrial Licence for carrying out the slitting/confectioning activity of Jumbo Rolls of Photo-sensitised material is not a pre-requisite while allowing clearance of such goods imported against additional licences. However, the import made against such licences is also subject to conditions of all other relevant Issues, which will become applicable as and when the imported material is put to use.

(e) The IDR Act contains a number of provisions to ensure that unlawful production or slitting/confectioning of jumbo rolls does not take place and that units not holding a licence under the IDR Act do not indulge in unauthorised production. Section 24 of the Act provides for various penalties for contravening or attempting to contravene or abetting the contravention of S 10 (1), S. 10 (4), S. 1+ (1), S.11 (A), S.13 (1), S. 29 B (2), S. 29 (B) (2A), S 29 (B) (2D), S. 29 (B) (2F), S 29 B (2E), S 16, S, 18 B (3), S, 18G or any rule contravention of which is punishable under the section. Section 24A of the Act also provides for penalties for false statements

Modernisation of D.S.P.

8339 SHRIM V CHANDRASHEKARA MURTHY Will the Minister of STEEL AND MINES be pleased to state

- (a) whether there has been delay in completion of modernisation of Durgapur Steel Plant and if so, the reasons therefor;
- (b) whether import cost of equipment has exceeded the cost detailed out in the contract:
- (c) whether delays have resulted into additional payments to contractors; and
- (d) the details of payments given to Birla Technical Services and M/s. Mannesmann Demag of West Germany for each of the packages till 30th April, 1990 along with the details of progress achieved as per the fixed time schedule?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). No. Sir.

(d) The package-wise details of payment made to M.s. Birla Technical Services (BTS) and M.s Mannesmann Demag Huttenteknik (MDH) of West Germany till 30.4 1990 is as under:

SI No	Name of Package	Payment made to '1/s. BTS ' s. in crores)	Payment made to M/s. MDH (DM in crores)
1	2	3	4
1	Ram Material Handling	45.87	DM 1.25
2	Sinter Plant	7.15	_
3	Blast Furnace	18.29	DM 1.19
4.	Basic Oxygen Furnace	27.95	DM 11.84
	Total	99.26 Crs.	DM14.28 Crs.

The progress made so far by both the parties for all the above packages are as per agreed scheduled.

Government Expenditure

8340. SHRI SRIKANTHA DATTA
NARASIMHA RAJA
WADIYAR:
SHRI PARASRAM BHARDWAJ:
SHRI DHARMESH PRASAD
VARMA:

Will the Minister of FINANCE be pleased to state:

- (a) whether his Ministry has taken decision to undertake monthly checks to ensure that Government expenditure remains under control:
- (b) whether it would be done regularly and systematically throughout the current Financial Year;
- (c) whether the expenditure on establishments day-to-day administration etc. would be reduced Ministry-wise; and
- (d) if so, the guidelines sent to different Ministries in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Yes. Sir.

(c) and (d). Finance Minister has written to all Ministers suggesting identification of savings in establishment expenditure so as to absorb the liability on account of fresh D.A. instalments. They have also been requested to draw up a quarterly/monthly Budget of expenditure and receipts, so as to facilitate monitoring of the overall Budget Deficit.

Setting up of Manufacturing Units Abroad by Exporters

- 8341. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of COMMERCE be pleased to state:
- (a) whether the Reserve Bank of India has suggested Indian exporters to set up manufacturing bases abroad;
- (b) if so, the rationale behind this suggestion:
- (c) whether Government propose to help Indian exporters in setting up manufacturing units in other countries; and
 - (d) if so, the details thereof?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) No, Sir.

- (b) Does not arise.
- (c) and (d). Government approves proposals for setting up of manufacturing units abroad under the existing guidelines governing setting up of Joint Ventures/wholly Owned Subsidiaries abroad. An Inter Ministerial Committee on joint ventures abroad in the Ministry of Commerce approves such proposals within the frame-work of the guidelines.

Profitability of Foreign Banches of Indian Banks

8342. SHRI PARASRAMBHARDWAJ: Will the Minister of FINANCE be pleased to state:

 (a) whether branches of the Indian banks operating in foreign countries have been able to maintain their business and profitability during last two years;